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RAJYA SABHA

ednesday, the 22nd August, 1984|31 avana, 1906 (Saka)

The House met at eleven of the clock Mr. Deputy Chairman in the Chair.

MEMBER SWORN

Shri Anant Prasad Sharma (Bihar)

ORAL ANSWERS TO QUESTIONS Proposed ban on Strikes in Horpitals

*401. SHRIMATI MONIKA DAS: il the Minister of HEALTH AND MILLY WELFARE be pleased to state:

- (a) whether karameharis in the All ndia Institute of Medical Sciences, New this resorted to one-day strike during the first week of August, 1984, if so, what re the reasons therefor:
- (b) whether Government propose to ring hospitals under essential services and can strikes by hospital employees in the country;
- (c) if so, what are the details in this regard; and
- (d) if the answer to part (b) above be in the negative, what steps Government propose to take to prevent such strikes?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (MISS KUMUDBHEN M. JOSHI): (a) The Group C & D employees of the All India Institute of Medical Sciences resorted to a 24-hour token strike on the 2nd August, 1984, demanding immediate implementation of the backlog promotion scheme and construction of staff quarters on the vacant land belonging to the Institute after removal of unauthorised Jhuggies from that land.

- (b) Hospitals are an essential service under the Essential Services Maintenance Act, 1981. There is no proposal as present to ban strikes by employees of Central Government Hospitals
 - (c) Does not arise.
- (d) Suitable action would be taken at the appropriate time to dealt with particular situations.

SHRIMATI MONIKA DAS: Whenever bospital and health services are disrupted, whether it is due to strikes by karamcharis or by nurses and Doctors, the people are put to great inconvenience. Now have decided to resort to go-slow tactics from the 28th August to place their demand for construction of staff quarters and implementation of the backlog promotion! scheme for Doctors and Nurses. According to newspaptr reports druggists are also going to have strike. I do not know whether it is only in the paper. Taking all these into consideration I would like from the Hon'ble to know whether the Health Ministry has constituted any permanent cell to redress legitimate grievances of the hospital staff and whether the Government propose to bring forward a comprehensive legislation to cover all the persons employed in institutions connected with the medical profession in the country and if so, when.

MISS KUMUDBHEN M. JOSHI: I do not understand what type of cell the Hon'ble Member has in mind. When we get grievances from our employees, we do look into them very seriously and wherever possible we try to solve their grievances and see that an amicable atmosphere is maintained in the hospitals.

SHRIMATI MONIKA DAS: Keeping in view the need to implement public health programmes, I would like to know the Government propose to bring item No 6 in the State List relating to public health and sanitation, hospitals and dispensaries to the Union List, and also whether they propose to constitute an All India Medical Service to give a fair deal to persons exclusively engaged in institutions connected with medical profession. You know, Sir, today medical profession is neglected and that is why I wanted to know whether Government propose to bring forward a comprehensive legislation to cover Nurses: Doctors, etc. engaged in the medical profession.

MISS KUMUDBHEN M. JOSHI: I Health is a State subject and therefore, the State Governments have to look into the service conditions of various categories of staff working in their bospitals. I do

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not think we are concerned with such a roposal.

SHRIMATI MONIKA DAS: When State Governments are not doing it, what is to be done? That is why I asked whether the Government propose to bring 'health' to the Union List so that the Central Government can look after them.

SHRI B. SHANKARANAND: The Hon'ble Member will do well to look into her main question and tell me how this comes out of it at all.

DR. SHANTI G. PATEL: Sir, in reply to part (b) of the question as to whether the Government proposes to bring hospitals under essential services and strikes by the hospital employees in the country, the honourable Minister said that hospitals are essential services under the Essential Services Maintenance Act and there is no proposal at present to ban strikes by the employees of the Central Government hospitals. This is a very welcome statement. But in reply to part (d) of the question, "if the answer to part (b) be in the negative. what steps the Government proposes to take to prevent such strikes?", the has replied that suitable action would be taken at the appropriate time to deal with particular situations. Sir, this is very Hospitals are very sensitive undertakings and all steps must be taken to avoid strikes or dislocation of work because ultimately, it is the patient suffers. Therefore, I would like to know whether there is any regular grievances settlement machinery, as envisaged in the Industrial Disputes Act, and whether the Government would consider reference of such grievances, which cannot be settled amicably to a third party, for arbitration or adjudication by an industrial This becomes very necessary because, in reply to part (a) of the question, it has been said that one of the demands was with regard to the backlog promotion scheme. It says "backlog", which, means promotions have not been given for very long time. It is very obvious that the matter has been pending here. I would therefore, like to know what the machinary it sor solving the day-to-day grievances and whether the Government would supplement it with arbitration or adjudication.

MISS KUMUDBHEN M. JOSHI: Sir, so far as the Institute is concerned, keeping in view the demands of the faculty staff and the other staff belonging to the C and D Groups, a Committee was appointed under the chairmanship of Dr. M. L. Dhar and he made certain suggestions but the decision taken was only for the faculty staff. So, when the C and D Categories demanded that their backlog promotion problems should be solved as per the decisions taken the standing finance Committee went into the details of all the problems and the matter is pending. Then, Sir, we have to see the budget aspects also and we have to see whether it has been provided to the Institute or not, because a large number of employees are in the C and D Categories. So, the Ministry has asked the All-India Institute of Medical Sciencs to give us the categorywise demands of the staff the type promotional avenues that they are having and what the backlog is. We asked the Institute and we are examining the proposal and we will look into it.

DR. SHANTI G. PATEL: Sir, my question has not been answered at all. I have asked whether there exists any grievances settlement machinery for tackling these problems.

MR. DEPUTY CHAIRMAN: A Committee is looking into it according to the Minister.

DR. SHANTI G. PATEL: She has referred to it in respect of the backlog promotion scheme. That is all right and I welcome it and I am really thankful to for that. the Minister But. to avoid strikes—because the whole emphasis is on strikes-I would like to know whether there is any grievances settlement machinery or whether the Government will be prepared for referring all such disputes to a third party, say, for arbitration or adjudication. The Minister can say "Yes" or "No".

MR. DEPUTY CHAIRMAN: The point has been made quite clear and there cannot be any "Yes" or "no".

SHRI B. SHANKARANAND: Sir, there a governing body and, over and above te governing body, there is the Institute ody. Whenever problems of the empyees come, these two bodies will consier them. As a matter of fact, the governig body and the Institute body have agreed the demands of the karmacharis and ction is being taken. What we mean to ay is that appropriate steps will be taken vhenever they are needed. It does not nean only banning. It also mean negoiations, talks, consideration, etc. by the espective bodies and necessarily in favour f the employees or karmcharis because ney are our people.

DR. SHANTI G. PATEL: Sir, I seek our protection. I have asked a specific uestion

SHRIMATI MONIKA DAS: Sir, the finister has not replied at all.

DR. SHANTI G. PATEL: Sir, even for rbitration or adjudication, negotiations nd talks have to take place. But, with egard to part (d) of the question, I ranted to know what machinery they have r they propose to have to put an end to us strike. He has not replied to that at 11.

MR. DEPUTY CHAIRMAN: He has ald that there is a management committee.

DR SHANTI G. PATEL: The comultee is there, and it may be for negotiaions and talks. But let him reply. He an say "Yes" or "No".

MR. DEPUTY CHAIRMAN: He has aid it.

DR. SHANTI G. PATEL: I have specifically asked about adjudication and arbitration. I am asking whether....

MR. DEPUTY CHAIRMAN: No, no. le replied that the management committee there.

DR. SHANTI G. PATEL: I am very orry...

MR. DEPUTY CHAIRMAN: You cantot cross-examine every time you put a question. Your question is clear.

DR. SHANTI G. PATEL: I asked wheher there is any arbitration...

MR. DEPUTY CHAIRMAN: No, please. (Interruptions)

SHRIMATI MONIKA DAS: This is a very serious problem. This is the health problem. (Interruptions)

SHRI B. SHANKARANAND: Sir, I am sorry I cannot satisfy the Members. (Interruptions)

MR. DEPUTY CHAIRMAN: What is the machinery?

SHRI B. SHANKARANAND: There is no dispute, and there is no question of solving any dispute.

श्रीमत्। प्रेमिलाबाई दाजीसाहेब चव्हाण : श्रीमन्, मिनिस्टर साहब ने जो बताया है उस से पोजीशन क्लेरीफाइ नहीं होती। क्या वह ध्यान में रखेंगे कि उनकी पो-लिसी की वजह से अनता सफार न करे श्रीर जो वर्मचारियों की डिमांडम हैं उन पर विचार करें। झगर कर्मचारी सेटिस्फाइ नहीं हुए तो बेन से कुछ नहीं होगा। इस लिए मंत्री जी को अल्दी से अल्दी सोच कर हाउम को बताना चाहिए कि यह क्या करने याले हैं।

कुमारी कुमुबबेन एम ० जोशी:

कोई समस्या धाती है तो उस का ध्यान
में एख कर ही हम सोचते हैं। अस्पताल
में गड़बड़ हो जाये तो लोगों को परेशानी
नहीं होती चाहिए। इस विषय में मैंन
कहा और मेरे सीनियर जुलीग ने कहा
कि जो प्रयोजन आए हैं उन को देख
रहे है। काम हो रहा है। समस्या के
आने से पहले ही हम सोचते हैं। ऐसा
नहीं है कि सब समस्याएं एवा साथ हो।
हो जाये। जनता की मुविधा को ध्यान
में रखते हुए हम यह सोचते हैं कि उन
को कष्ट कम हो। और वार्मचारियों को
जो डिमांडस हैं उन को जितना हो सके
पूरा करने की कोशिश कर रहे हैं।

अरुरी नहीं है कि सारी डिमांडस एक साथ पूरी हो सके।

SHRIMATI USHA MALHOTRA: Will the hon. Minister be pleased to state whether they are thinking of constituting a committee to go into these grievances, because as things are, I feel, they are not being examined thoroughly and the demands are considered as a whole, as a lot, with the result that they are not getting a fair deal at all? I would request the hon. Minister to kindly state whether he is thinking actively on this to set up a committee to go into the various demands. legitimate demands.

SHRI B. SHANKARANAND: The answer is 'no'.

MR. DEPUTY CHAIRMAN: Next question

*402. [The questioner (Shri V. Gopalsamy) was absent. For answers, vide col. ...infra.]

Wrong Assessment about the Narmada and the Gandhisagar Dam

*403. SHRI KAILASH PATI MISHRA: Will the Minister of IRRIGATION be pleased to state:

- (a) whether a consultant of the Narmada Planning Agency had cautioned against disastrous consequences of implementing the present designed height of the Narmada Dam which is based on the availability assessment of water at 26 million acre feet while the "observed river flow series' have determined it to be 22.5 million acre feet, which in turn has proved that acquisition of vast areas of land was not necessary with the result that several incidental projects are now not feasible;
- (b) whether it is a fact that the Gandhisagar Dam on the Chambal river was also built on wrong assessment of availability of water at 5.6 million acre feet, resulting in unutilised capacity of 2 million acre feet making the acquisition of unsubmerged 42,500 acres of forest and farm land a waste; and
- (c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI HARI NATH MISHRA): (a) The Chairman, Narmada Planning Agency, Government of Madhya Pradesh, has intimated that the Agency has not entrusted to any expert the task of going into the question of availability of water in the Narmada River.

- (b) Gandhisagar Reservoir on Chambal River has been planned and executed for a live storage capacity of 5.6 MAF (Milion Acro ft.) with a view to store surplus waters that flow from the catchment area in the years of good rainfall to have a carry over storage for use in the lean years of rainfall. Acquisition of lands has been made to correspond to the live storage capacity.
 - (c) Does not arise.

श्री कैलाशपित मिश्र उपतभापित महोदय, में श्रापके माध्यम से पूछ पहा हूं कि क्या भूगर्भशास्त्रियों ने नर्मदा श्रोजेक्ट के सम्बन्ध में सावधानी बरतने का स्रावेदन दिया था ?

श्री हरिनाथ मिश्रः मुझे इस हरह की कोई बात पता नहीं है। इस प्रसंग में मैं यह विशेष रूप से निवेदन करना चाहता हूं कि इस प्रोजेक्ट में बहुत बहे-2 विधिवेत्ता और इंजीनियर्स शामिल थे। अगर आप की इजाजत हो तो मैं उन के नाम पढ़ सकता हूं। और उन्होंने यह निर्णय दे दिया दिसम्बर 1979 में और उस में स्पष्ट रूप से कहा गया है कि 45 वर्ष के बाद हो इस को बिसी तरह से जांच हो सकती है। हमारा निर्णय फाइनल है सब बातों में।

भी कैताश पति निश्न : यं के जी ने यह उत्तर तो दे दिया लेकिन वह भी जानते हैं और मैं भी कि बिहार में जो दो नदियां हैं कोसी और गंडक...